

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated, Shillong the 31st August, 2020.

No. LJ(A) 77/2000/Pt.I/67 – In exercise of the powers conferred under Section 165 (1) of the Motor Vehicles Act, 1988, the Governor of Meghalaya is pleased to appoint the Additional District & Sessions Judge, East Khasi Hills District as a Member of the Motor Accident Claim Tribunal, East Khasi Hills District with effect from the date of taking over charge and until further orders.

Sd/-

(W. Khylllep)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo. No. LJ(A) 77/2000/Pt.I/67-A,

Dated, Shillong the 31st August, 2020.

Copy to :-

1. The Advocate General, Meghalaya.
2. The Additional Advocate Generals, Meghalaya.
3. The Registrar General, High Court of Meghalaya, Shillong with reference to Memo. No. HCM/II/184/2015-Estt./1895-A dt. 05.08.2020.
4. The Accountant General (A&E), Meghalaya, Shillong.
5. The District & Sessions Judge, East Khasi Hills, District, Shillong.
6. The Additional District & Sessions Judge, East Khasi Hills, District, Shillong.
7. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
8. The President, Shillong Bar Association, Shillong.
9. The Treasury Officer, East Khasi Hills District, Shillong.
10. Law (B) Department.
11. Personal file of the officer.
12. DEO, Law Department, Shillong for uploading the notification in the Law Department website.
13. Guard file.

By Order etc.,

Sammyp

Deputy Secretary to the Govt. of Meghalaya,
Law Department.

rp/-